



2026:AHC:175137

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 29300 of 2026

Awadhesh Alias Baba

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sanjay Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 70

HON'BLE JAI PRAKASH TIWARI, J.

1. Supplementary affidavit has been filed today in the by learned counsel for the applicant. The same is taken on record.
2. Heard learned counsel for the applicant, learned A.G.A for the State and perused the record.
- 3.The instant application has been filed seeking release of the applicant on bail in Case Crime No. 200 of 2026, under Sections 303(2), 317(2), 317(4) BNS, Police Station- Narkhi, District- Firozabad, during pendency of the trial in the court concerned.
4. Learned counsel for the applicant submits that the applicant is innocent and has been falsely implicated in the present case. It is next submitted that the applicant is not named in the FIR and his name came into the light during the course of investigation. It is further submitted that a false recovery has been shown from the possession of the applicant. There is no independent public witness of the alleged recovery. It is also submitted that applicant is having no concern with the allegations levelled against him and he has not committed any offence as alleged by prosecution. It is next submitted that the co-accused Rajesh @ Lalu has already been granted bail by this Court vide order dated 12.08.2026 passed in Criminal Misc. Bail Application

No.27123 of 2026. The applicant's case is identical to the co-accused and he is also entitled to bail on the ground of parity. The applicant has criminal history of 11 cases, which has been explained in affidavit filed in support of the bail application. The applicant is in jail since 18.05.2026. Learned counsel for the applicant has further submitted that if the applicant is released on bail, the applicant would not misuse liberty of bail and is ready to co-operate in the trial.

5. Learned A.G.A. opposed the prayer for bail but could not dispute the aforesaid fact as argued by learned counsel for the applicant.

6. Considering the submission of learned counsel for the parties, facts of the case, nature of allegation and period of custody, gravity of offence, without expressing any opinion on the merits of the case, the Court is of the opinion that it is a fit case for bail. Hence, the bail application is hereby **allowed**.

7. Let the applicant - **Awadhesh Alias Baba** involved in the aforesaid case be released on bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions:

(i). The applicant will not tamper with the evidence during the trial.

(ii). The applicant will not pressurize/ intimidate the prosecution witness.

(iii). The applicant will appear before the trial court on the date fixed, unless personal presence is exempted.

(iv). The applicant shall not commit an offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(v). The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

8. In case of breach of any of the above conditions, the court below shall be at liberty to cancel the bail.

August 19, 2026

S.K.

(Jai Prakash Tiwari,J.)